## THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTICE

NO.HCM.III/64/2019-Judl./

Dated Shillong, the 25th July 2020

It is hereby notified to all concerned that in view of the ensuing 3-day lockdown w.e.f. 27.07.2020 to 29.07.2020 (both days inclusive), all matters listed on **the said dates** stands deferred until further notice.

By order,

JOINT REGISTRAR (LISTING)

Wemo No. HCM.III/64/2019-Judl./ 48A

Dated Shillong, the 25th July 2020

Copy for information to: -

- The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice. High Court of Meghalaya, Shillong.
- 2 The P.S to Hon'ble Mr. Justice Ranjit V More, High Court of Meghalaya, Shillong.
- The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 4 The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
- 5 The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
- 6 The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
- 7 The P.A to the Registrar General, High Court of Meghalaya, Shillong.
- 3. The President/ Secretary, High Court Bar Association, Shillong.
- All Court Masters concerned for information.
  - The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website,
- 11. Notice Board.
- 12. Office File.

JOINT REGISTRAR (LISTING)

295